

**MINISTRY OF DEFENCE (SHRI SON-TOSH MOHAN DEV):** (a) to (c). A decision to start an Institute of Military Law, to be set up in three phases, has been taken in principle and at present the second phase is in operation. The Institute is to be set up temporarily at Shimla and arrangements are in progress for equipping it with necessary infra-structure. It will take some time before the Institute becomes functional.

[Translation]

### **Study Group on Bodhghat Hydel Project**

4443. **SHRI MAHENDRA SINGH** Will the Minister of WELFARE be pleased to state.

(a) the date on which Union Government constituted the Study Group to study the social, economic and cultural impact on tribals displaced due to Bodhghat Hydel Project and the date on which this study Group submitted its report, the details thereof, and

(b) if the report has not been submitted so far, the time by which it is likely to be submitted?

**THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON):** (a) The Study Group was constituted by Central Government on 19th August, 1987. The Group submitted its report on 17th February, 1988. Members of the Group had different views and could not reach a consensus on the likely impact of the project on the socio-economic and cultural life of the tribals.

(b) Does not arise.

[English]

### **Freedom Fighters' Pension Cases**

4444. **PROF. NARAIN CHAND PARASHAR:** Will the Minister of HOME AFFAIRS be pleased to refer to the reply given on 25 November, 1987 to Starred Question No. 271 regarding facilities to Freedom Fighters and state;

(a) the number of Freedom Fighters who have received the Swatantrata Sainik Samman Pension in each of the States/ Union Territories, separately for Civil Freedom Fighters, and Ex-INA personnel as on date

(b) the number of claims pending from each State/Union Territories as on date and the likely date by which claims would be settled, and

(c) the steps taken in this regard by Government?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI):** (a) As on 31.1.1988 samman pension has been sanctioned in 1,44,593 cases. A statewide statement is given below

(b) and (c) Out of 4,46,062 applications received under the Freedom Fighters Pension Scheme, 1972 and the Swatantrata Sainik Samman Pension Scheme, 1980 as on 31.1.1988 1231 cases are awaiting disposal. Out of them, 442 cases are those having some special features which could not be disposed of during the special drive undertaken in the last financial year, 784 cases are to be scrutinised by the Committee of non-Officials on Arya Samaj Movement cases and 5 cases pertain to the Committee on Sind cases. State-wise posi-